G.S.R. 929(E).—In exercise of the powers conferred by clause (ii) of Section 66 of the Prevention of Money-laundering Act, 2002 (15 of 2003), the Central Government, on being satisfied that it is necessary in the public interest to do so, hereby makes the following amendments in the notification of the Government of India, in the Ministry of Finance, Department of Revenue, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 381(E), dated the 27th June, 2006 namely:—

In the said notification, after serial number (9) and the entries relating thereto the following shall be inserted, namely:—

“(10) National Investigation Agency;
(11) Serious Fraud Investigation Office; and
(12) Central Economic Intelligence Bureau.”

[No. No. 16/F. No. P-120111212009-ES]

S. G. P. VERGHESE, Under Secy.

Note:—The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 381(E), dated the 27th June, 2006.